

OA 88/90

List of Index

Shri S Ramakrishnan, Bombay
(Shri M D Lonkar Adv)

VS

MIO Information & Broad Casting
(Shri M I Sethna Adv)

<u>Part</u>	<u>Sr No</u>	<u>Date of Paper filing</u>	<u>Description of Paper</u>
I	1	25.2.90	Per T.O
	"	9.3.90	T.O
	2	6.4.90	By Registrar order
	"	26.4.90	T.O
	3	20.6.90	Per T.O
	"	10.7.90	By Registrar order
	4	26.10.93	Per T.O
	"	25.11.93	Per T.O
	4	<u>1.2.94</u>	Final order by Hon'ble MCA Shri M R Iyer (Chairman) & Hon'ble M/s Smt Lakshmi Swaminathan.
	5	-	Registrar's Remarks List of Index enclosed
II	-	-	Scotting Sheet
III	1-2	19.2.90	Notices to all Respondents
	3-4	29.10.93	forwarding copy of order at 1.1.94 send to the Both counsels
	5	11.2.94	

NSD/102
28/11/02

Removed Pay Order (40) I
fee Rs 5/- ~~88/-~~

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

STAMP APPLICATION NO. OF 1990

IN

ORIGINAL APPLICATION NO. 88 OF 1990.

Shri S. Ramakrishnan

..Applicant

V/s.

Union of India & Ors.

..Respondents

I N D E X

Part II

Sr. No.	Particulars	Exhs.	Pages
1.	Memo of Application	-	1 to 14
2.	Copy of Memorandum of charge	'A'	15-19
3.	Copy of report dated 20.8.1985.	'B'	20-29
4.	Copy of letter dated 1.12.1987	'C'	30-31
5.	Copy of order dated 25.11.1988	'D'	32-33
6.	Copy of Revision Petition dated 12.12.88	'E'	34-35
7.	Copy of order dated 6th March 1989.	'F'	36-37

I undertake to serve all
the respondents in due course.

M. D. Lomkar

M. D. Lomkar
Advocate
16/2/90.

Central Administrative Tribunal,
New Bombay Bench
Received application on 16/2/90
By <i>Parat</i>
Stamp No 99/90
for Registrar

Office Notes, Office
Memorandum, of Coram
Appearance, Tribunal's
orders of direction &
Registrar's Orders

1
Tribunal's orders

Stamp No 99/90

filed
copy of order
dt 17/2/89

Fixed for Admission on
9th March 1990

be 25/2
by Register

noted:

17/2/90
V.M. Bhandarkar (Advocate)
for M.D. Lohar (Advocate)

Dated: 9.3.90.

Applicant by Mr. M.D.
Lohar. Respondents by Mr. M.I.
Sethna.

Admit.

Respondents to file their
reply before Deputy Registrar
on 6.4.90. The applicant need
not be present on that date.

No interim relief at this
stage.

S.O. to 6.4.90 for reply and
direction before the Deputy
Registrar.

A.V. Handasani P.S. Chaudhury
(A.V. Handasani) (P.S. Chaudhury)
M(T) M(A)

(2)

OA.88/90

Date : 6.4.1990.

Mr. M.D. Lonkar, Advocate appears for the applicant.

Mr. R.C. Kotiankar, Advocate for Mr. M.I. Sethna, Counsel appears for Respondents. He says that reply is not ready and requests to grant time upto 25.4.1990.

Mr. Lonkar objects for further extension of time and requests that the matter may be placed before the Tribunal for orders.

Place this matter before the Tribunal for orders on 26.4.1990.

No notice to either side.


Dy. Registrar.

26.4.1990

1. Applicants by Mr. V.N. Bradhan, holding the brief of Mr. M.D. Lonkar. Respondents by Mr. M.I. Sethna.

2. By consent, S.O. to 20.6.1990 for reply & directions before the Dy. Registrar.

M. S. Mehta
N R CHANDRAN
M(I)

P. D. Chaudhuri
(PS CHAUDHURI)
M(A)

(3)

20/6/90

Name for applicant - Mr
Kotiankar for Mr Sethna
advocate for the Respondents

At the request of
Mr Kotiankar so to
10th July 90 for reply
and directions

Sony J
20/6/90

OA 88/90

Date: 10.7.90

Mr. V.M. Bendre Advocate
for Mr. M.D. Lonkar for the
Applicant.

Mr. R.C. Kotiankar for
Mr. M.I. Sethna for the
Respondents.

Mr. Kotiankar has filed
reply on behalf of the
Respondents and served a copy
on the Advocate Mr. V.M. Bendre.

Since the reply of
Respondents has been filed in the
matter, the matter has become ready
for hearing. However, it is not
possible to fix hearing date in
the near future on account of
other old pending urgent matters.
This matter is, therefore, kept
on Sine-die list.

Mr. Kotiankar says that
at the time of fixing the date
of hearing notice may be issued
to Respondent No. 3 by designation
and notice may also be issued
to the Applicant.


Dy. Registrar.

(4) PER TRIBUNAL

DT

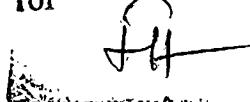
26-10-93

As per direction of the Hon'ble Vice Chairman dated 24.8.93, the matter is taken up from Sine-die list. Fixed for Final Hearing on 25-11-93. Issue notices to the parties as per order dated 10-7-90.


Court Officer.

Notices issued to Applicans
& R. No. 3 on 29/10/93.

3
11/11

Per Tribunal
Advocate/
Counsel
The matter a
for


Date:

29/11/93

by Neel
~~AT Bheetk~~
~~Due to want of time~~
11/11/94

By. Registrar

Dated: 1-2-94

None for either side.

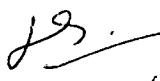
The case was taken ~~out~~ from Sine-die list. On 29.10.93 notice was issued to the applicant as well as to respondent No 3 as decided in the earlier order dated 10.7.90.

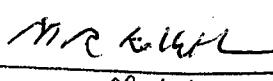
Rey

@

3/2

The case is dismissed ~~for~~ in default of appearance of the applicant


(Lakshmi Swaminathan)
M (J)


(M. R. Kolhatkar)
MKA

